



2026:AHC:11564

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 127 of 2026

Vishwanath

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.
2. The instant writ petition has been filed, inter alia, seeking the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus commanding respondent no. 2 i.e. Consolidation Officer, Bansdeeh, District Ballia to ensure the hearing of Case No. 133 of 253 now Case No. 0142 of 2018 Computerized Case No. 201854115959030142 Vishwanath Vs. Ramayan under Section 9A(2) of U.P.C.H. Act and decide the same within stipulated time which this Hon'ble Court may fixed.

II. Issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

III. Award the cost of the writ petition in favour of the petitioner."

3. It is submitted that an objection under Section 9A(2) of the U.P. Consolidation of Holdings Act is pending consideration since August, 2012, despite the fact that opposite party in the aforesaid proceedings has already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that the Consolidation Officer, Bansdeeh, District Ballia (respondent no. 2) before whom the aforementioned case is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of **six months** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7 . With the aforesaid direction, present writ petition is **disposed of**.

January 16, 2026
Neetu

(Dinesh Pathak,J.)